



The Sikkim Casinos (Control and Tax) Amendment Act, 2010

Act 14 of 2010

Keyword(s):

Casino, Control, Tax

Amendment appended: 7 of 2011

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SIKKIM

GOVERNMENT



GAZETTE

EXTRA ORDINARY
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GANGTOK

MONDAY 27TH SEPTEMBER 2010

No. 527

LAW DEPARTMENT
GOVERNMENT OF SIKKIM
GANGTOK

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 16th day of September, 2010:-

No. 14/LD/P/2010

Dated: 25/09/2010

NOTIFICATION

**THE SIKKIM CASINOS (CONTROL AND TAX) AMENDMENT ACT, 2010
(ACT NO. 14 OF 2010)**

AN
ACT

to amend the Sikkim Casinos (Control and Tax) Act, 2002.

WHEREAS, it is deemed expedient to amend the Sikkim Casinos (Control and Tax) Act, 2002.

Be it enacted by the Legislature of the State of Sikkim in the Sixty-first Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Sikkim Casinos (Control and Tax) Amendment Act, 2010.
(2) It shall come into force at once.

**Substitution
section 7** **of**

2. In the Sikkim Casinos (Control and Tax) Act, 2002, (hereinafter referred to as the said Act) for the existing section, the following shall be substituted, namely:-

“7. There shall be levied and collected and paid to the State Government a gaming fee at such rates as may be notified by the State Government, in the Official Gazette, from time to time.”

**Amendment
section 18** **of**

3. In the said Act, in sub-section (1) of section 18, the words, “and subject to the condition of previous publication,” shall be omitted.

**(R.K. Purkayastha) SSJS
L.R.-cum-Secretary,
Law Department.**

section 2

clause (b) of the section 2, the following shall be substituted, namely:-

“ (b) “Casino Games” means all or any such games of entertainment or chance as may be notified by the State Government from time to time and which is played by means of any machine or instrument.”

**Amendment of sub-
section (2) of
section 10**

3. In the said Act, for the existing sub-section (2) of section 10, the following shall be substituted namely:-

“Any licensee aggrieved by any order made under sub-section (1) may appeal to the Appellate Authority, as may be notified by the State Government, against the order within a period of (sixty) days from the date of receipt of such order and the order passed by the Appellate Authority in appeal shall be final and shall not be called in question in any Court.”

**(R.K. Purkayastha) SSJS
L.R-cum-Secretary
Law Department.**